

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 401
(IB)-686(ND)2019
IA-09/2024

IN THE MATTER OF:

**M/s. India Factoring & Finance
Solutions Pvt. Ltd.**

... Applicant/Petitioner

Versus

M/s. Altech Infrastructure Pvt. Ltd.

... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 06.06.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant :

**For the RP : Adv. Amar Vivek, Adv. Aditya Gauri and Adv.
Akhand Pratap Singh Gaur**

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-09/2024: With reference to order dated 30.05.2024. Ld.
Counsel appearing for the RP submitted:-

- i. In view of the amendment dated 31.12.2017 carried in Regulation 36 of the IBBI (Resolution Process of Corporate Persons), Regulation, 2016, the Liquidation value should not be disclosed in the information memorandum.
- ii. As far as the provision regarding EPFO claims concerned, the same is mentioned in the certificate given by the RP, in terms of the provisions of the aforementioned Regulation (at page 31 of the application filed for approval of Resolution Plan).

iii. Regarding the compliance of Regulation 38(2)(d), the RP has filed an affidavit. We do not find any such affidavit uploaded on DMS. Let the hardcopies of the affidavits be produced on Monday i.e. 10.06.2024.

List on 10.06.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)